GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3645 TO BE ANSWERED ON 10.12.2019

DEMAND BASED EMPLOYMENT IN MGNREGA

3645. SHRIMATI REKHA VERMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the provision of compensation for not providing employment to the eligible applicants under MGNREGA as per their demand;
- (b) the data of availability of demand based employment during the last financial year;
- (c) the number of applicants granted compensation for not providing employment during the last financial year and the amount provided by Uttar Pradesh in this regard;
- (d) whether there is a provision for insurance in case of accident/death while doing work as well as health insurance for workers under MGNREGA; and
- (e) if so, the amount incurred thereto and the number of such beneficiaries during the last financial year?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a): As per Section 7 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), unemployment allowance is payable in case an applicant is not provided employment within 15 days of receipt of his application seeking employment or from the date on which employment has been sought in case of an advance application, whichever is later.

(b): As per the information uploaded by the States/UTs in Management Information System (MIS), details of employment demanded by households, employment offered to households and employment provided to households during the last financial year 2018-19 under Mahatma Gandhi NREGS is as under:

(Figure In lakh)

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2018-19	Employment demanded by	Employment offered to	Employment provided to
	households	households	households
	587.67	583.23	526.72

(c): As per information shared by the State Government of Uttar Pradesh, no such cases were found during the last financial year under the Mahatma Gandhi NREGS.

(d) & (e): No, Sir. However, para 27 of Schedule – I of Mahatma Gandhi NREGA envisages that "If a person employed under the Scheme meets with death or becomes permanently disabled by accident arising out of and in the course of employment, he or his legal heirs, as the case may be, shall be paid by the implementing agency an ex gratiaas per entitlements under the Aam Aadmi BimaYojana or as may be notified by the Central Government".